

Ginning Presses unauthorisedly in the residential area, which had been in existence for the last many years and no action to remove them had been taken either by his Ministry or by the Delhi Municipal Corporation;

(b) if so, the reasons therefor;

(c) whether this has not only clogged the service drains and the sewer but also poses a constant health hazard and environmental pollution; and

(d) if so, the action which Government propose to take to remove such unauthorised professions being carried out in the residential area?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Municipal Corporation of Delhi have reported that there is no site in Block 'G' where ginning presses have been set up unauthorisedly.

(b) Does not arise.

(c) The MCD have reported that there is no sewer blockage or clogging of S.W. drains in 'G' Block.

(d) Does not arise.

खादी तथा ग्रामोद्योग आयोग के एम्पोरियम से सम्बद्ध स्थानीय समितियां

9598. श्रीमती विद्यावती चतुर्वेदी : क्या ग्रामीण पुनर्निर्माण मंत्री यह बताने की कृपा करेंगे कि :

(क) खादी ग्रामोद्योग आयोग के किन-किन बिक्री एम्पोरियमों में स्थानीय समितियां गठित हो चुकी हैं और इन समितियों के मुख्य कृत्य क्या हैं ; और

(ख) किन-किन बिक्री एम्पोरियमों में स्थानीय समितियां गठित नहीं हुई

हैं और उनमें कब तक ऐसी समितियों के गठित हो जाने की आशा है ?

कृषि और ग्रामीण पुनर्निर्माण मंत्रालय में राज्य सचिवी (श्री बालेश्वर राम) : (क) स्थानीय परामर्शदात्री समितियों का गठन आयोग के कलकत्ता, भोपाल तथा एनाकुलम स्थित एम्पोरियमों में किया गया है। ये समितियां निम्नलिखित मुख्य कार्य करती है --

(1) बिक्री तथा क्रय नीति के लिए मार्गदर्शक सिद्धान्तों की सिफारिश करना ;

(2) एम्पोरियमों/भवनों तथा इसकी शाखाओं में विस्तार, वृद्धि, परिवर्तन, मरम्मत, सजावट, सुसज्जा जैसे मामलों की जांच करना तथा इनके बारे में सिफारिशें करना ; और

(3) नई निर्माण निविदाओं, वास्तुविदों तथा ठेकेदारों की नियुक्ति निर्माण कार्य के पर्यवेक्षण आदि की जांच करना तथा इनके सम्बन्ध में सिफारिशें करना।

(ख) खादी ग्रामोद्योग भवन तथा ग्राम शिल्प, नई दिल्ली के लिए स्थानीय परामर्शदात्री समितियां अभी तक गठित नहीं की गई हैं। आयोग का शीघ्र ही इन समितियों को गठित करने का प्रस्ताव है।

Drinking Water in Sunlight Colony
New Delhi

9599. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether since the allotment of LIG flats in the Sunlight Colony, New Delhi by DDA to its residents in April, 1974, the residents of first floor

in the said flats have been facing hardships due to the acute shortage of drinking water especially during the summer season;

(b) whether in spite of repeated requests made by the residents of the above mentioned Flats, nothing has been done so far by the authority and the residents are made to suffer day in and day out;

(c) by which time, the adequate supply of drinking water will be made to the above residents of DDA flats of Sunlight Colony, New Delhi; and

(d) if not, the reasons therefor?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NA- RAIN SINGH): (a) to (c). The DDA has reported that the services of the LIG houses at Sunlight Colony were handed over by it to the MCD with effect from 1st December 1980 and that prior to this date there was no shortage of water. The Delhi Water Supply and Sewage Disposal Under- taking of the MCD has reported that shortage of water on the first floor oc- curred due to temporary closure of the Okhla Water Works since 20th February, 1981. However, the Supply of water to the Sunlight Colony has now improved with the recommissioning of the Okhla water works and water is available in the 1st floor for about 4 hours in the mor- ning and about 5 hours in the even- ing. On the ground floor, water is available for most part of the day.

(d) Does not arise.

Reservation for SC/ST in Universi- ties

9600. SHRI THAZHAI K. KARU- NANITHI: Will the Minister of EDUCATION AND SOCIAL WEL- FARE be pleased to state:

(a) whether any proposal to in- struct the various universities who

are getting the grants from the Uni- versity Grants Commission to strict- ly follow the Government of India orders issued in favour of Scheduled Castes/Scheduled Tribes providing reservation at the time of appoint- ments, promotions and in confirma- tion stage; and

(b) if not, the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b). The University Grants Commission has issued from time to time guidelines regarding reservation for Scheduled Castes/Scheduled Tribes in teaching posts (at lecturer's level) in Univer- sities and colleges.

In regard to non-teaching posts, Government orders regarding reser- vations have been brought to the notice of all universities.

The Government of India's guide- lines regarding reservations for Scheduled Castes/Scheduled Tribes in posts filled up by promotion by selection to Class II within Class II and from Class II to the lowest rung of Class I and other relevant circulars concerning promotion have also been brought to the notice of all uni- versities.

As regards teaching posts, the question of promotion does not apply as lecturers, Readers and Professors are appointed on selection basis.

So far as State Universities and Colleges are concerned, the question of recruitment to various posts and reservation for Scheduled Castes/ Scheduled Tribes falls within the jurisdiction of State Governments concerned and their rules.

In the light of the position now obtaining, the question of issue of in- structions is under examination.